

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 15/09/2016

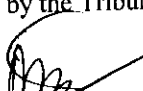
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. AD/A/53457-53458/2016-CU[DB] dated 09/09/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 9C of the Customs Tariff Act, 1975.


Deputy/Asstt. Registrar (CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
1	AD/COD/51310/2016 AD/52370/2016	INDIAN PLASTICIZERS MANUFACTURERS ASSOCIATION 63, RAM MARG, NAJAFGARH ROAD NEW DELHI-110015
2	AD/COD/51311/2016 AD/52371/2016	INDIAN PLASTICIZERS MANUFACTURERS ASSOCIATION 63, RAM MARG, NAJAFGARH ROAD NEW DELHI-110015

**Name and Address of
Respondent**

3&4

Designated Authority-
DESIGNATED AUTHORITY
DIRECTORATE GENERAL OF
ANTI-DUMPING AND ALLIED
DUTIES
1. Department Of commerce,
Jeevan Tara Building, 4Th Floor,
5, Parliament Street NEW DELHI
110001, 2. UNION OF INDIA
MINISTRY OF FINANCE
SECRETARY - REVENUE
GOVERNMENT OF INDIA
NORTH BLOCK, NEW DELHI.

Other Appellants and Respondents as per Annexure

Copy To

5 Advocate(s) / Consultant(s):

**Athena Law Associates
808, L & T BUILDING,
SECTOR 18B,
DWARKA,
NEW DELHI-110075**

6 Additional Party's Name & Address :

7 Bar Association, CESTAT, Delhi

8 Director Publications, Customs, Excise. I.P. Estate, Delhi

9 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence colony New Delhi-3

10 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

11 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

12 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

13 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

14 TaxIndiaOnline.com Pvt. Ltd., B-XI/8183, Vasant Kunj, New Delhi - 110070

15 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad – 38

16 The ICAI society , 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

17 MS Knowlegde Processing Pvt. Ltd.(Taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

18 C.D.R. 19 Office Copy 20 Guard File


Deputy/Asstt. Registrar(CUSTOMS Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 9.9.2016

Condonation Application No.51310 – 51311 of 2016 and Anti-Dumping Appeal Nos.52370 – 52371 of 2016

Arising out of the Final Findings No.14/21/2014-DGAD 18.2.2016 passed by the Designated Authority and Customs Notification No.10/2016 dated 29.3.2016 passed by the Ministry of Finance, Department of Revenue.

For Approval and Signature:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. S.K. Mohanty, Judicial Member
Hon'ble Mr. B. Ravichandran, Technical Member

Indian Plasticizers Manufactures Association ... Appellants

Vs.

Designated Authority, .. Respondent
Directorate General of Anti-Dumping and
Allied Duties/Ministry of Finance

Appearance:

None for the appellants
Present Shri Amit Singh, Advocate for the Designated Authority,
Ministry of Commerce
Present Shri Govind Dixit, A.R. for the Revenue

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. S.K. Mohanty, Judicial Member
Hon'ble Mr. B. Ravichandran, , Technical Member

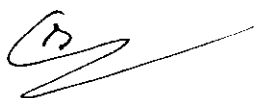
Final Order No. 53457 – 53458/2016

Per Justice (Dr.) Satish Chandra:

For Anti-Dumping matters, Larger Bench will have to be constituted.

2. On 7.9.2016, Shri Shantanu, Id. Counsel for the appellants prayed for granting an adjournment and the matter was listed on 8.9.2016.

3. On 8.9.2016, in the revised list, neither anybody appeared nor there is any application for adjournment. However, in the interest of



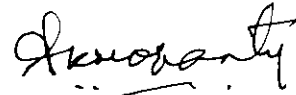
justice, registry was directed to contact as well as to email to the Counsel to appear on 9.9.2016. As per statement of the Court Master, the Counsel has assured telephonically that they will appear on 9.9.2016.

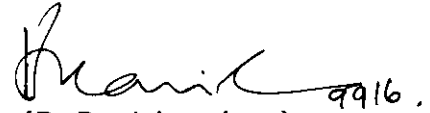
4. On 9.9.2016, in revised list, neither anybody appeared nor there is any application for adjournment on record. It appears that the appellant is not interested to pursue the appeals.

5. Needless to say that as per maxim, VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

6. In view of the above, the appeals are dismissed for default.


(Justice Dr. Satish Chandra)
President


(S.K. Mohanty)
Judicial Member


(B. Ravichandran)
Technical Member

scd/